

**Annexure-1**

Name of the corporate debtor: Mercator Oil & Gas Ltd  
CIN:- U63033MH2005PLC154014

Date of commencement of CIRP 14-11-2022 (Order received to Liquidator on 22-11-2022)  
List of creditors Version 1.0 as on: 20-01-2023 (Based on the claim received upto 22-12-2022)

**List of Secured Financial Creditors**  
(Amount in INR)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether Security interest relinquished (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claim admitted					
1	Axis Bank Ltd	11/22/2022	4,374,112,312	4,374,112,312	Secured FC	4,374,112,312	Yes	Note :1	4,374,112,312	78.43	Nil	Nil	0	0	Note :2
Total			4,374,112,312	4,374,112,312						78.43			0	0	

**Specific Notes (SN)**

- Note: 1 a. Hypothecation of receivables from ONGC under Contract. Routing of all proceeds from ONGC under Contract through MOGL's account  
b. Assignment of fixed price contract entered into between MOGL and yard (Gulf Piping Co WLL - GPC).  
c. Assignment of PBG issued by GPC in favour of MOGL, under GPC Contract Counter BGs of USD 9.28 mio have been invoked but ADCB has not made payment citing judicial order received by them from Abu Dhabi Court.  
d. Corporate Guarantee of Mercator Ltd (ML)  
e. Pledge over 9,000,000 shares of the parent company Mercator Limited (current market price: Rs 1.25 per share as on 06.12.2022)

- Note :2 Out of the total amount claimed by the Financial creditor, CIRP expenses amounting to Rs 17,38,05,218.75 that remain unpaid to the Financial Creditor as on the date of commencement of liquidation has been included under the unpaid CIRP costs in the summary also.

**General Notes (GN)**

GN. 1 The liquidator has made the best estimate of the amount for admission of the claim wholly or partially based on the information & proofs of claims as made available to her by the claimant and based on the records and information provided by the corporate debtor.

GN. 2 Admission of this claim is subject to change pursuant to any other information/documents as may be received from the borrower or otherwise available to the Liquidator in due course of the Liquidation Proceedings.

GN 3. The liquidator reserve his right to modify an entry in the list of stakeholders, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority.

GN 4. Any distribution based the claim admitted herein shall be subject to reduction of any recovery made by the claimant on account of respective claim (Whether specifically mentioned in this list of stakeholders or otherwise)